

9

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

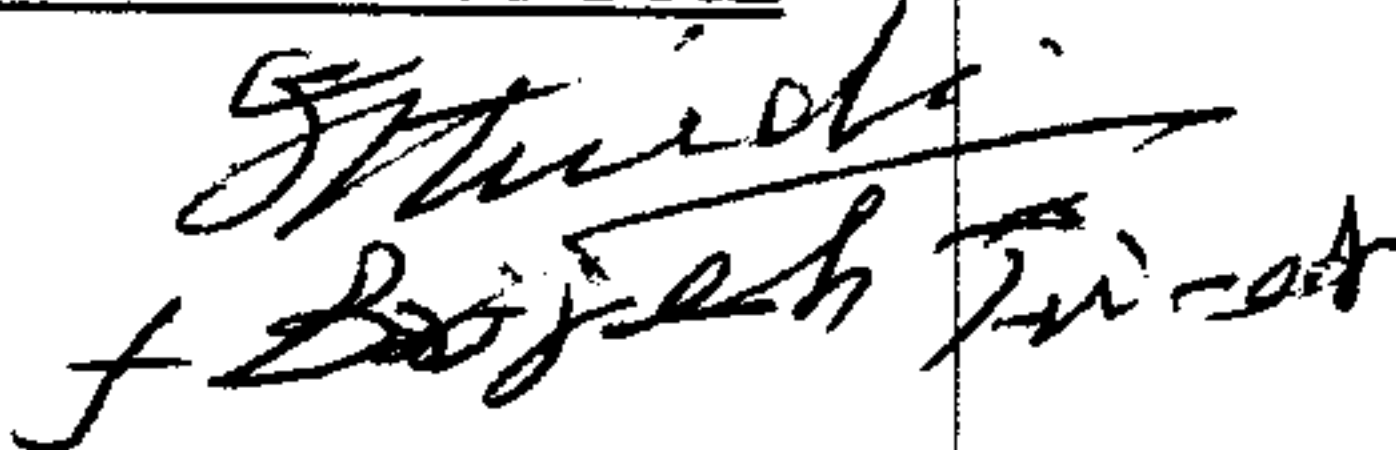

C.P. (I.B) No. 203/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018**

Name of the Company: Harsh Ashokkumar Agarwal
V/s.
Khushi Foods Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Brijesh J. Trivedi	Adv.	for pet.	
2.	RITESH D. PATADIA	ADVOCATE	RESPONDENT	

ORDER

Learned Advocate Mr. B.J. Trivedi present for Operational creditor/Petitioner.
Learned Advocate Mr. Ritesh Patadia present for Respondent.

Learned Advocate Mr. Ritesh Patadia filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 22.01.2018 for objection of Respondent, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 08th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL